



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**



S.B. Criminal Miscellaneous 3rd Bail Application No. 14447/2026
CNR: RJHC020888452026 | URN: CRLMB / 26690U / 2026

Meghraj Saini S/o Shri Kajodram, Aged About 19 Years, R/o
Nichala Sonawa, Lamba Mahadev Ke Pass, Police Station Aravali
Vihar, District Alwar (Rajasthan). (At Present Confined In Central
Jail Alwar, District Alwar (Raj.).



-----Petitioner

Versus

State Of Rajasthan, Through Public Prosecutor.

-----Respondent

Connected With

S.B. Criminal Miscellaneous III Bail Application No. 11236/2026
CNR: RJHC020639312026 | URN: CRLMB / 20759U / 2026

Karan Yadav S/o Bharat Yadav, Aged About 29 Years, R/o Old
Bhurasidh, Police Station Arawali Vihar, District Alwar
(Rajasthan) (At Present Confined In District Jail, Alwar).

-----Petitioner

Versus

State Of Rajasthan, Through Pp

-----Respondent

For Petitioner(s)	:	Mr. Krishan Kumar Chhawal Mr. Rakesh Saini
For Respondent(s)	:	Mr. Gaurav Gupta-PP

JUSTICE ANOOP KUMAR DHAND

Order

13/10/2026

1. Learned counsel for the petitioners submits that after rejection of the second bail application of the petitioners, the statements of the informant and other witnesses have been recorded. Counsel submits that the instant case has been registered on the basis of the report lodged by the Police Officials.



Counsel further submits that the petitioners have been languishing in custody since the date of their arrest and the trial will take its own time to conclude, therefore, indulgence of bail be granted to the petitioners.



2. Per contra, learned Public Prosecutor opposed the arguments raised by counsel for the petitioner and submitted that after investigation, charge-sheet was submitted against the petitioners and it was found that they were involved in cyber crime along with the other co-accused persons. Counsel submits that seven similar type of complaints relating to cyber crime have been lodged against the petitioner- Karan Yadav. Counsel further submits that the petitioners in connivance with the main accused- Jasraj Meena, entices the innocent people telephonically, under the pretext of earning extra income and on that premise they grab money from the people. Counsel submits that considering the overall facts and circumstances of the case, this Court has rejected the bail applications submitted by the petitioners not once but twice and there is no change in the facts and circumstances of the present case. Hence, both the bail applications are liable to be rejected.

3. Heard and considered the submissions made at Bar and perused the material available on record.

4. While deciding the first bail application submitted by the petitioners, this Court was of the view that there has been a noticeable rise in cyber crimes and frauds globally, with India witnessing thousands of innocent people falling victim to such scams. Many of them lost substantial amounts of their hard-earned money to frauds carried out via internet. The surge in



digital scam cases underscores a troubling trend, with individuals from all walks of life increasingly being targeted.

5. It was also observed by this Court that in the age of rapid digital evolution, digital scams have emerged as one of the most insidious forms of cyber crimes as online banking services have grown in popularity, the incidents of online banking fraud have also surged. Among the most widespread cyber crimes are phishing scams targeting bank customers. Cyber criminals steal login credentials to access bank accounts and harvest credit and debit card information for financial gain, leading to the victims suffering from significant financial losses.

6. This Court finds no material change in the facts of the present case and looking to the gravity of the offence and the allegations levelled against the petitioners, this Court is not inclined to entertain the third bail applications submitted by the petitioners.

7. Accordingly, both the bail applications stand dismissed.

8. Before parting with this order, this Court deems it just and proper to issue direction to the Court below to make all possible endeavours to conclude the trial expeditiously without being influenced by any of the observations made by this Court. The Trial Court is expected to decide the matter of the petitioners on the basis of the evidence led by the prosecution and defence.

(ANOOP KUMAR DHAND),J

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